

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 300 OF 2016 &  
IA NO. 624 OF 2016**

**Dated: 1<sup>st</sup> August, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Indian Wind Power Association (IWPA) ...Appellant(s)**

**Vs.**

**Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. M.G.Ramachandran  
Ms. Ranjitha Ramachandran  
Mr.Shbham Arya  
Mr. Anand K.Ganesan  
Ms. Swapna Seshadri for R.2

**ORDER**

Learned counsel for the appellant states that he has been instructed to withdraw the appeal.

The appeal is allowed to be withdrawn and is disposed of as such.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/kt*